

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Vaasudeva Milk Foods Private Limited Operating In Milk And Milk Products At Mutyalampadu,
Palnadu District, Andhra Pradesh (Under sub-regulation (1) of regulation 36A of the Insolvency and
Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,
2016, in the format specified by IBI Circular No. IBI/CIRP/94/2026 dated 02.06.2026)

Sl.	RELEVANT PARTICULARS	DETAILS
1	Name of the corporate debtor along with PAN & CIN LLP No.	Vaasudeva Milk Foods Private Limited, PAN: AAFCV1115P, CIN: U15122AP2015PTC096704
2	Address of the registered office	D. No. 54-11-1/1, Plot No. 79, III Phase, Jawahar Autonomous, Vijayawada, Krishna District, Andhra Pradesh - 520007
3	URL of website	Not available. The Corporate Debtor does not maintain a functional website.
4	Details of place where majority of fixed assets are located	Factory land, buildings and dairy-processing plant on Dacheppalli-Tangada Road, Mutyalampadu, Dacheppalli, Dacheppalli Mandal, Palnadu District, Andhra Pradesh (approx. 16°00'N, 79°76'E) Survey Nos. 677/3, area 11809.6 Sq Yds or 9874.00 Sq Mtrs(subject to title and survey verification)
5	Installed capacity of main products/ services	Milk and milk products (dairy processing unit). Rated installed capacity is not available in the records of the Corporate Debtor. The unit has been non-operational for more than seven years.
6	Quantity and value of main products/ services sold in last financial year	FY 2025-26: Nil (unit non-operational). Last audited year (FY 2018-19): sale of milk and milk products of Rs.30,77,62,361; quantity not disclosed in the accounts.
7	Number of employees/ workmen	Nil on rolls (unit non-operational). No employee or workmen claims received. Site is guarded by four security personnel and one supervisor engaged for asset protection.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements (FY 2017-18 and FY 2018-19): on request by e-mail to vasudevamilk.cirp@gmail.com. List of creditors: www.ibbi.gov.in (Claims - CIN U15122AP2015PTC096704)
9	Eligibility for resolution applicants under sec 23(2)(h) of the Code is available at URL:	Detailed invitation for EOI, including eligibility criteria, can be obtained by e-mail to vasudevamilk.cirp@gmail.com and is also hosted on www.ibbi.gov.in
10	Last date for receipt of expression of interest	17.10.2026 (up to 5:00 PM IST)
11	Date of issue of provisional list of prospective resolution applicants	26.10.2026
12	Last date for submission of objections to provisional list	31.10.2026
13	Date of issue of final list of prospective resolution applicants	06.11.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11.11.2026
15	Last date for submission of resolution plans	11.12.2026
16	Process email id to submit Expression of Interest	vasudevamilk.cirp@gmail.com
17	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is registered as a Small Enterprise (Manufacturing) under the Micro, Small and Medium Enterprises Development Act, 2006, vide Udyog Aadhaar Memorandum No. AP04B0007334 dated 26.07.2017 (NIC Code 1050 - Manufacture of dairy products). The status of its migration to Udyam Registration under Notification S.O. 2119(E) dated 26.06.2020 is under verification and shall be disclosed in the detailed invitation for expression of interest.

Notes for prospective resolution applicants:
1. CIRP of the Corporate Debtor commenced on 29.04.2020 in CP (IB) No. 182/9/AMR/2019 before the Hon'ble NCLT, Amaravati Bench. The present Resolution Professional was appointed by order dated 22.04.2026. By order dated 10.06.2026 in IA (IB) No. 233 of 2026, the period from 29.04.2020 to 27.04.2026 has been excluded from the CIRP period.
2. IA (IB) No. 388/2026 seeking exclusion of time and further directions is pending before the Hon'ble NCLT (next date of hearing: 03.11.2026). The Committee of Creditors has authorised an application for extension of the CIRP period by up to 90 days under section 12(2) of the Code. All dates in this Form G are subject to the orders of the Hon'ble Adjudicating Authority.
3. Factory status: the dairy unit has been idle and non-operational for more than seven years. A joint inspection with State Bank of India and the registered valuers was carried out on 26.05.2026. The land, buildings and plant are in the custody of the Resolution Professional and guarded round the clock. The plant and machinery show deterioration from prolonged idleness. No current production, operating licences or utility connections are evidenced. Recommissioning, food-safety and pollution-control approvals and related capital expenditure are to be assessed by the resolution applicant.
4. The last audited financial statements available are for FY 2018-19 (revenue Rs.30.78 crore; net tangible fixed assets Rs.7.55 crore at book value). No later financial statements are available, and historical figures do not represent the current financial position. Claims admitted as on date total Rs.13,80,47,990; State Bank of India Rs.13,45,06,987 (secured; sole CoC member), EPFO Rs.30,38,693 and Income Tax Rs.5,02,310 (both provisionally admitted).
5. State Bank of India holds a charge over the factory land, buildings, plant and machinery and current assets. A charge of Rs.95 lakh in favour of erstwhile Corporation Bank (now Union Bank of India) remains unsatisfied in MCA records, with no claim received. Before the CIRP.
6. Eligibility criteria approved by the Committee of Creditors under section 23(2)(h) include a minimum net worth of Rs.2 crore. The detailed criteria, the ineligibility norms under section 29A of the Code and the EOI formats are set out in the detailed invitation.
7. No fee or non-refundable deposit is payable for submitting an EOI. The EOI shall be unconditional and accompanied by the undertakings and documents required under regulation 36A(7), including an affidavit on eligibility under section 29A and a confidentiality undertaking under section 29(2) of the Code. EOIs received after the last date shall be rejected.
8. Resolution plans are invited for the Corporate Debtor as a whole. Assets are offered on an "as is where is, as is what is, whatever there is and without recourse" basis. Prospective resolution applicants must carry out their own due diligence.
9. The information memorandum, evaluation matrix and request for resolution plans will be issued under regulation 36B to prospective resolution applicants, along with the performance security and other terms. The resolution plan must comply with section 30(2) of the Code and the CIRP Regulations.
10. A transaction audit of the Corporate Debtor has been carried out and determinations under regulation 35A are in progress. Proceedings for avoidance transactions, fraudulent or wrongful trading, if any, will be governed by the Code; how their outcome is treated will be as specified in the request for resolution plans. Details of pending litigation and statutory dues will be disclosed in the information memorandum.
11. Under the proviso to regulation 36A(4), the invitation may be modified only once. The Resolution Professional, with the approval of the Committee of Creditors, reserves the right to cancel the process or to reject any EOI without giving reasons. This Form G is not an offer and does not create any commitment on the part of the Resolution Professional or the Committee of Creditors.
12. EOIs may be submitted by e-mail to vasudevamilk.cirp@gmail.com, followed by a hard copy in a sealed envelope subscribed "EOI - Vaasudeva Milk Foods Private Limited" to the Resolution Professional at the address below.

Date: 02.10.2026; Place: Hyderabad Sd/-
Atkuru Sai Prasad, Resolution Professional
Registration No.: IBI/PA-003/PA-N-00462/2024-2025/14501
Registered Address: Flat No. 506, S.V's Srinivasam Apartments,
Nehru Nagar, Ramanthapur, Hyderabad - 500013
E-mail: vasudevamilk.cirp@gmail.com | Mobile: 9515053040
For Vaasudeva Milk Foods Private Limited (under CIRP)

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT



(Scan this code to view Draft Prospectus & Draft Abridged Prospectus)

BON BON

BON BON VENTURES LIMITED

CIN: U29308GJ2022PLC135432

Our Company was originally formed as a proprietorship concern in the name and the style of "M/s. Shree Bon Bon Traders" dated April 1, 2006. Thereafter the said concern was acquired by "Bon Bon Ventures Limited", a public limited company incorporated on March 14, 2024, at Mumbai, Maharashtra under the Companies Act, 2013. It was granted a certificate of incorporation by the Central Registration Centre. The Corporate Identification Number of our Company is U47711MH2024PLC421431. For details of incorporation, change of name and registered office of our Company, please refer to chapter titled "General Information" and "History and Certain Corporate Matters" beginning on page 66 and 186 respectively of the Draft Prospectus.

Registered Office: Moti Mahal 221, Station Road, Goregaon West, Mumbai, 400104 Maharashtra, India.
Website: <https://bonbonuniform.com/>; Email: legal@bonbonventures.com; Telephone No.: +91- 9653247219
Company Secretary and Compliance Officer: Ms. Sonal Hardik Kumar Shah

OUR PROMOTERS: BIRENKUMAR DAHYALAL LIMBACHIYA, MANISH DAHYALAL LIMBACHIYA, DAMINI BIREN LIMBACHIYA, CHANDNI BIREN LIMBACHIYA AND ANJANA M LIMBACHIYA

"THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI (ICDR) REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE LIMITED ("BSE SME")."

THE OFFER

INITIAL PUBLIC OFFER OF UPTO 34,56,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH (THE "EQUITY SHARES") OF BON BON VENTURES LIMITED ("OUR COMPANY" OR "BON BON" OR "THE ISSUER") AT AN OFFER PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO ₹ [•] LAKHS COMPRISING OF FRESH OFFER OF UP TO 31,00,000 EQUITY SHARES AGGREGATING TO ₹ [•] LAKHS ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 3,56,000 EQUITY SHARES BY SELLING SHAREHOLDERS COMPRISING OF UPTO 13,778 EQUITY SHARES BY NITIN KUMAR AGGARWAL, UPTO 9,841 EQUITY SHARES BY UPENDRA NARAYAN CHOUDHARY, UPTO 9,841 EQUITY SHARES BY ASHISH PODDAR, UPTO 7,874 EQUITY SHARES BY SHWETA PODDAR, UPTO 83,817 EQUITY SHARES BY SOURAV CHOUDHARY, UPTO 66,530 EQUITY SHARES BY SURESH KUMAR AGARWAL HUF, UPTO 80,000 EQUITY SHARES BY SHASHIKANT RAJKUMAR BANKA, UPTO 12,500 EQUITY SHARES BY SAKSHI MANISH JAIN, UPTO 11,811 EQUITY SHARES BY ASHOK KUMAR BHAWISINGHKA, UPTO 9,841 EQUITY SHARES BY ASHISH KUMAR HIMMATISINGKA HUF, UPTO 3,937 EQUITY SHARES BY RENU DEVI, UPTO 18,952 EQUITY SHARES BY SMITA KARAN RANKA, UPTO 7,874 EQUITY SHARES BY NAVED IQBAL, UPTO 5,904 EQUITY SHARES BY MINA DEVI PARMALKA, UPTO 3,000 EQUITY SHARES BY MR. KIRAN GOKALDAS GADHIA, UPTO 2,500 EQUITY SHARES BY MRS. ILA KIRAN GADHIA, UPTO 1,500 EQUITY SHARES BY PRASHANT MANHAR LAKHANI, UPTO 5,000 EQUITY SHARES BY DEVINDER KUMAR DUA AND UPTO 1,500 EQUITY SHARES BY BHARAT LAXMIDAS KOTADIA AGGREGATING TO ₹ [•] LAKHS ("OFFER FOR SALE") ("PUBLIC OFFER"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN OFFER PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. NET OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN OFFER PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [•] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET OFFER". THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF EQUITY SHARES IS ₹10/- EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES.

In terms of Rule 19(2)(b)(i) of the SCRR this Offer is being made for at least 25% of the post-Offer paid-up Equity Share capital of our Company. This Offer is being made through Fixed Price process in accordance and compliance with Chapter IX and other applicable provisions of SEBI ICDR Regulations wherein a minimum 50% of the Net Offer is allocated for Individual Investors who applies for minimum application size and the balance shall be offered to individual applicants other than Individual Investors who applies more than minimum application size and other investors including corporate bodies or institutions, QIBs and Non-Institutional Investors. However, if the aggregate demand from the Individual Investors is less than 50%, then the balance Equity Shares in that portion will be added to the other than Individual Investors portion offered to the remaining investors including QIBs and NIs and vice-versa subject to valid applications being received from them at or above the Offer Price. Additionally, if the Individual Investors category is entitled to more than 50% on proportionate basis, the Individual Investors shall be allocated that higher percentage. All potential investors shall participate in the Offer only through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details of the respective bank accounts and / or UPI IDs, in case of UPI Applicants, if applicable, which will be blocked by the Self Certified Syndicate Banks ("SCSBs") for the same. For details in this regard, specific attention is invited to "Offer Procedure" beginning on page 276 of the Draft Prospectus. A copy will be filed with the Registrar of Companies as required under Section 26 of the Companies Act, 2013.

This public announcement is made in compliance with the provisions of Regulation 247(2) of the SEBI ICDR Regulations to inform the public that the Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares of face value ₹ 10.00 each pursuant to the Offer and the Draft Prospectus dated September 30, 2026 and has been filed with SME Platform of BSE Limited ("BSE SME") on September 30, 2026. The Draft Prospectus filed with BSE SME shall be made public, for comments, if any, for a period of at least 21 days from the date of filing, by hosting it on the website of BSE SME at www.bsesme.com on the website of the LM at <https://www.sobhagyaacapital.com/> and also on the website of the Company <https://bonbonuniform.com/>. The Company invites public to give comments on the Draft Prospectus filed with BSE SME with respect to disclosures made in the Draft Prospectus. The public is requested to send a copy of the comments to the Company Secretary & Compliance Officer of the Company and/or to the LM at their respective addresses mentioned below. All comments must be received by our Company and/or the Company Secretary & Compliance Officer of our Company, and/or to the LM in relation to the offer on or before 5.00 p.m. on the 21st day from the aforementioned date of the Draft Prospectus with BSE SME.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this offer. For taking an investment decision, investors must rely on their own examination of our Company and the offer, including the risks involved. The Equity Shares in the offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Prospectus. Specific attention of the investors is invited to chapter titled "Risk Factors" on page 20.

The Equity Shares, when offered, through the Prospectus, are proposed to be listed on SME platform of BSE Limited.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 186 of the Draft Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them, see "Capital Structure" on page 76 of the Draft Prospectus.

LEAD MANAGER TO THE OFFER

REGISTRAR TO THE OFFER

COMPANY SECRETARY AND COMPLIANCE OFFICER



SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED
SEBI Registration Number: INM000008571
Address: C-7&7A, Hosier Complex, Phase-II Extension, Noida - 201305, Uttar Pradesh, India
Telephone No.: +91 9920379029/+91 7836066001
E-mail Id: delhi@sobhagyaacap.com
Investors Grievance Id: delhi@sobhagyaacap.com
Website: www.sobhagyaacapital.com
Contact Person: Mrs. Menka Jha/Mr. Rishabh Singhvi
CIN: U74899DL1994PTC060089



MAASHITLA SECURITIES PRIVATE LIMITED
SEBI Registration Number: INR000004370
Address: 451, Krishna Agra Business Square, Netaji Subhash Place, Pitampura, Delhi-110 034, India.
Telephone No.: 011 - 47581432
Email Id: ipo@maashitla.com
Investors Grievance Id: investor.ipo@maashitla.com
Website: <https://maashitla.com>
Contact Person: Mukul Agarwal
CIN: U67100DL2010PTC208725



Name: Ms. Sonal Hardik Kumar Shah
Company Secretary & Compliance Officer
BON BON VENTURES LIMITED
Address: Moti Mahal 221, Station Road, Goregaon West, Mumbai, 400104 Maharashtra, India.
Telephone No.: 91- 9653247219
Email: legal@bonbonventures.com
Website: <https://bonbonuniform.com/>
Investors can contact our Company Secretary and Compliance Officer, Lead Manager or Registrar to the offer, in case of any pre-offer or post-offer related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Prospectus.

For and on behalf of the Board of Directors
Sd/-
Sonal Hardik Kumar Shah
Company Secretary and Compliance Officer

Place: Mumbai, Maharashtra
Date: September 30, 2026

Disclaimer: Bon Bon Ventures Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an "Initial Public Offer" of its Equity Shares and has filed the Draft Prospectus on September 30, 2026. The Draft Prospectus is available on the website of BSE SME at www.bsesme.com and is available on the websites of the LM at www.sobhagyaacapital.com and also on the website of the Company <https://bonbonuniform.com/>. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see chapter titled "Risk Factors" beginning on page 20 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus for making any investment decision.
The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be Offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offer in the United States.

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HDFC BANK

CIN : L65920MH1994PLC080618 | Website: www.hdfcbank.com

DEMAND NOTICE

Under Section 13 (2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**) under Securitisation and Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to **HDFC**, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **HDFC** by the said Borrower (s) respectively.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Description of Secured Assets / Immovable Property(ies)
(a)	(b)	(c)	(d)	(e)
1.	Mr Kunder Jagdish C	Rs. 2786100/- As On 13 May 2026	13 Aug 2026	R.s.no.3/2bips, Nadsalu Village, Nh 17-Via Padubidri, Dist & Tal Udipi Bangalore.

*with further interest, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.

If the said Borrowers shall fail to make payment to **HDFC** as aforesaid, then **HDFC** shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of **HDFC**. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 02nd October 2026

Place : Udupi

Wakdewadi Office : HDFC Bank Ltd., Office No. 601 to 608, Sixth Floor, Godrej Eternia C, Wing B, Wakdewadi, Shivaji Nagar, Pune 411005.

Regd. Office : HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400020.

For HDFC Bank Limited

Sd/-

Authorised Officer

020 67440500

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HYDERABAD

